

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
(IB)-396(PB)/2023

IN THE MATTER OF:
Punjab National Bank
Vs.
Satya Narain Agarwal

....Applicant

.....Respondent

SECTION
U/s 95(1) IBC

Order delivered on 02.05.2024

CORAM:
SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Mr. Sanjeev Panda, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Petitioner is present and submitted that in terms of order dated 08.02.2024, they have filed the valid AFA of the proposed IRP as exist now and the same is available on the e-portal. Order in this matter is **reserved.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)